

प्रोत्साहन हेतु की गई सिकाफरिशी के स्थान पर सरकार का प्रस्ताव उत्तर प्रदेश सहित ऐसे नौ राज्यों में जिन्हें पिछड़े क्षेत्रों का पता लगाने वाले कार्यकारी दल ने औद्योगिक रूप से पिछड़ा बताया है उनमें से प्रत्येक के दो दो जिलों को तथा अन्य राज्यों व संघीय क्षेत्रों के एक जिले के ऐसे नए एककों को जिनकी अचल पूंजी का निवेश 50 लाख रुपये से अधिक नहीं है उनकी कुल अचल पूंजी के दसवें भाग के बराबर अनुदान अथवा उप-दान के रूप में देना है। 50 लाख ६० से अधिक अचल पूंजी वाले नए एककों के लिए योजना तथा परियोजना पर गुणावगुण के आधार पर विचार किया जाएगा।

राज्य सरकारों। संघीय क्षेत्र वाले प्रशासकों से कहा गया है कि वे विशेष व्यवहार के लिए अपने जिलों में औद्योगिक रूप से पिछड़े जिलों का चुनाव करें, परन्तु सभी से अभी तक उत्तर प्राप्त नहीं हुए हैं। उपरोक्त निर्णयों को लागू करने के लिए अग्रतर कार्य-बाही सभी उत्तर प्राप्त हो जाने तथा उन पर विचार करने के पश्चात् की जाएगी। अतः अभी निर्णय को कार्यान्वित करने से हुई क्षेत्रवार प्रगति को बताना संभव नहीं है।

Licensed Capacity of Oil Barrel Fabricators

*44. SHRI S. M. BANERJEE : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 331 on the 18th November, 1969 regarding licensed capacity of Oil Barrel Fabricators and state :

(a) what are the licensed capacities of Industrial Containers Ltd., Steel Containers Ltd., and Standard Drum and Barrel Mfg. Co. for manufacturing barrels;

(b) how many times the capacity of Standard Drum and Barrel Mfg. Co. was assessed;

(c) whether it is a fact that as and when their factory was assessed their assessed capacities were found always higher than before;

(d) if so, whether it indicates that they always added machines in their plant and machinery at the time of each of their assessment simply to increase their capacity; and

(e) if so, the action taken by Government for such illegal increase in their capacity ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The licensed capacities of M/s. Industrial Containers Ltd., M/s. Steel Containers Ltd., and M/s. Standard Drum and Barrel Mfg. Co. are 6,000 tons; 5,860 tons and 3,700 tons (provisional subject to reassessment) per annum for the manufacture of barrels respectively.

(b) to (e). All the facts have already been examined by the Estimates Committee in its 85th Report (Fourth Lok Sabha) presented to the Lok Sabha on the 30th April, 1969 in connection with the Recognition of additional capacity in barrel industry inspite of its being on the banned list Paras 2.57 to 2.71 at pages 34-42 of the 85th Report of the Estimates Committee are relevant. Replies to almost all the recommendations of the Estimates Committee have since been sent to the Lok Sabha Secretariat and a final decision will be taken thereon, after the further recommendations of the Estimates Committee are made known to the Government.

Measures to Improve working of Mining and Allied Machinery Corporation

*45. SHRI S. C. SAMANTA : Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) whether the Mining and Allied Machinery Corporation is still running at a loss;

(b) if so, whether a series of recommendations made by a team of Soviet experts for the utilisation of its capacities

as well as for the improvement of its production, have been considered and due steps taken;

(c) whether the Corporation has taken up manufacture of bulk handling equipment for Haldia Port mechanisation; and

(d) if so, how far the work has proceeded ?

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND HEAVY
ENGINEERING (SHRI K. C. PANT) :
(a) Yes, Sir.

(b) The reference to the team of Soviet experts is presumably to the team of Soviet experts led by Mr. G P. Semyonov, Deputy Minister, Machine Building, U. S. S. R., which visited the plant at the invitation of the Government of India in February and March, 1968. All the recommendations of the team were accepted and are being gradually implemented.

(c) and (d). The Company has secured a contract for the establishment of an ore loading plant and a coal loading plant at Haldia. This includes overall and sectional lay-outs, together with the manufacture of a number of items of equipment such as wagon tippers, stackers for coal and ore, storage bin for ore, reclaimers and ship loaders for both coal and ore, besides conveyor equipment of a specialised nature together with associated electricals. Keeping in view the scheduled date of completion in the second half of 1971, the Company have taken action to sub-contract a portion of the work. As regards the portion of the work to be done by them, action is being taken for preparing the designs and drawings and procuring the raw materials and components required.

Disruption of Train Services on Howrah-Burdwan Line on 13th January, 1970

*46. SHRI K. LAKKAPPA :
SHRI A. SREEDHARAN :
SHRI P. VISWAMBHARAN :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that train services were disrupted on the Howrah-Burdwan line for several hours on the 13th January, 1970;

(b) if so, how long these services remained disrupted; and

(c) the reasons for the disruption in the regular service of the trains ?

THE MINISTER OF RAILWAYS
(SHRI NANDA) : (a) and (b) Yes, Sir, for a total period of 6 hours and 21 minutes— from 8-43 hours to 11-12 hours and again from 13-38 hours to 17-30 hours.

(c) First, as a result of clash between passengers and rice smugglers at Mankundu station and later, following refusal of the Motormen to work the suburban train services on the section until unconditional release of the Motorman arrested at Howrah station on a charge of alleged smuggling of rice.

Licences to manufacture Scooters

*47. SHRI S. R. DAMANI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the names of parties to whom licences for manufacturing scooters have been granted;

(b) the parties who are engaged in the manufacture of scooters, their capacity and actual production per year;

(c) the number of applications for licences pending with Government;

(d) whether Government intend to set up a scooter manufacturing unit in the public sector; and

(e) if so, the additional advantages to be derived thereby ?

THE MINISTER OF INDUSTRIAL
DEVELOPMENT, INTERNAL TRADE
AND COMPANY AFFAIRS (SHRI F. A.
AHMED) : (a) The following parties are